

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Customs Appeal No. 4168 of 2012

(Arising out of Order-in-Original No. 08/NLB/POLICY/2012 dated 23.08.2012 passed by the Commissioner of Customs (Import & General), New Delhi)

DATE OF HEARING : 12.04.2017

DATE OF DECISION : 12.04.2017

M/s Geo Cargo Express

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Appellants
(Rep by NONE)

VERSUS

CC (Import & General)

....

Respondent
(Rep. by Sh. R.K. Manjhi, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 52892/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Neither anybody appeared on behalf of the assessee-Appellants nor any adjournment application is filed. Shri R.K. Manjhi, learned DR, appeared for the Respondent-Revenue.

2. It may be mentioned that as per the maxim *VIALATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE Dr. SATISH CHANDRA)
PRESIDENT**